

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI

SPECIAL BENCH

Item 18

IA 176/2022 in C.P. 3638/(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM

SH. KISHORE VEMULAPALLI

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **04.01.2023**

NAME OF THE PARTIES: - **Union of India VS Infrastructure Leasing
and Financial Services Ltd. & Ors.**

Appearance (via video-conference):

For the Applicant : Mr. Rajiv Nayar, Senior Advocate a/w.
Mr. Piyush Joshi, Ms. Sumiti Yadava,
Ms. Sakshi Sharma, Advocates i/b.
M.S. Bodhanwalla & Co.

For the Respondent : Mr. Aditya Sikka, Advocate

Section 241-242, 242(4) & 420 of the Companies Act, 2013

ORDER

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Ld. Counsel for the Applicant and Ld. Counsel for the Respondent, Union of India, are present. Ld. Counsel for the Respondent seeks time to file and place on record Affidavit in Reply. Time is granted. Affidavit in Reply be placed on record within a period of three weeks from today, by duly serving a copy to the other side well in advance. After receiving a copy of the Affidavit in Reply, Affidavit in Rejoinder, if any, be filed and placed on record well before

the adjourned date, by duly serving a copy to the other side well in advance.
List this matter on Board on 01.02.2023, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)